

[Placed in Library. See No. LT—4267/82.]

ANNUAL REPORTS, ETC. OF BETWA RIVER BOARD, JHANSI FOR 1980-81

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI):

I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the Year 1980-81 along with Accounts and the Audit Report thereon, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

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NOTIFICATION UNDER RICE-MILLING INDUSTRY (REGULATION) ACT, UNDER ESSENTIAL COMMODITIES ACT, ETC.

SHRI R. V. SWAMINATHAN: On behalf of Kumari Kamla Kumari, I beg to lay on the Table:

(1) A copy of the Rice Milling Industry (Regulations and Licensing) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 490(E) in Gazette of India dated the 8th July, 1982 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. (Placed in Library. See No. LT-4269/82.)

(2) A copy of the Sugar (Price Determination for 1981-82 Production) Amendment Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 465(E) in Gazette of India dated the 22nd June, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. (Placed in Library. See No. LT-4270/82.)

(3) A copy each of the following papers (Hindi and English versions):—

(i) Annual Report of the National Federation of State Cooperative

Banks Limited, Bombay, for the year 1980-81.

(i) Annual Accounts of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1980-81 together with Audit Report thereon.

(iii) Review by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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12.09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982, which has been passed by the Rajya Sabha at its sitting held on the 15th July, 1982.”

PUBLIC WAKFS (EXTENSION OF LIMITATION) (DELHI AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Public Wakfs (Extension of Limitation) Delhi Amendment) Bill, 1982, as passed by Raja Sabha.

श्री गिरधारी लाल ब्यास (भीलवाड़ा) :
अध्यक्ष महोदय, मैं ने आपको एक कार्लिंग अटेंशन दिया है राजस्थान स्पिनग मिल बन्द होने के सिलसिले में...

MR.SPEAKER: It cannot be allowed. This is a State subject. Please handle him, Mr. Minister of Works and Housing.